

ised banks during each of the last three years, State-wise;

(b) the credit disbursed through such camps to the beneficiaries in Maharashtra, Madhya Pradesh and Goa;

(c) whether the practice of organising credit camps has been discontinued now;

(d) if so, the reasons therefor; and

(e) if not, the details of the programmes for the current year, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (e). Government and Reserve Bank of India have not formulated any scheme for distribution of loans by public

sector banks in credit camps. Under the scheme of Integrated Rural Development Programme (IRDP), camps are organised to achieve effective coordination between banks and Government agencies where beneficiaries can represent and their applications processed expeditiously. The public sector banks may organise credit camps of their own as a part of their over all measures taken to bring about accelerated credit assistance to weaker sections. The data reporting system of banks does not yield information in respect of number of such camps held in various parts of the country. However, the total outstanding advances of all public sector banks to weaker sections as at the end of September 1989, March 1990 and March 1991 (latest available) in the States of Maharashtra, Madhya Pradesh and Goa as well as all over the country is given below:

*No. of A/cs. in lakhs  
Amount (Rs. in crores)*

State	September 1989		March 1990		March 1991	
	No. of		No. of		No. of	
	A/cs.	Amt.	A/cs.	Amt.	A/cs.	Amt.
Maharashtra	17.7	721	18.3	786	18.3	799
Madhya Pradesh	14.9	541	15.4	592	16.1	705
Goa	0.6	21	0.7	23	0.7	24
All India	241.5	8862	253.6	9902	247.6	10341

### Export of Defence Products

4231. SHRI ARVIND TULSHIRAM KAMBLE:  
SHRIMATI SURYAKANTA PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether the Government have fixed the targets for the export of defence products during 1991-92 and 1992-93;

(b) If so, the details thereof;

(c) foreign exchange earnings expected through such export during this period;

(d) the export/import ratio of defence equipments during the last three years; and

(e) the steps being taken by the Government to boost the defence export?

**THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR):** (a) Yes, Sir.

(b) An export target of Rs. 104 crores was fixed for the defence production units during 1991-92. The target for 1992-93 is Rs. 120.00 crore.

(c) The value of exports (including deemed export) by the defence production units in 1991-92 was Rs. 101.26 crore. It is expected that the foreign exchange earnings during 1992-93 through exports by defence production units will be as per the target fixed.

(d) It is not in public interest to disclose the information.

(e) Government have already initiated several steps to increase defence exports. These include policy and procedural liberalisations, efforts through our missions and by the production agencies as well as other export agencies and sales/publicity measures such as participation in foreign exhibitions, exchange of delegations etc.

### **Irregularities in Inland Waterways Authority of India**

4232. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the central audit team has suggested for an investigation into the irregularities committed in the Inland Waterways Authority of India (IWAI);

(b) if so, the details thereof and the action taken thereon; and

(c) the measures taken to tone up the working and functioning of IWAI?

**THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER):** (a) and (b). On receipt of allegations regarding irregularities in the management of the funds of Inland Waterways Authority of India against Senior officials of the Authority, the Govt. referred the allegations to the CBI for investigation on 11.2.92. The Govt. also called for a special audit by the Chief Controller of Accounts of this Ministry on 20.3.92. The special audit also recommended a thorough investigation through outside agency into the irregularities in investment of surplus funds resulting in loss of interest.

(c) The Govt. has been closely monitoring the working of the Authority through its nominees on the Authority. With a view to streamlining the working, among other things, it has been decided to abolish the post of Vice-Chairman and down grade the post of Member (Finance).

[*Translation*]

### **Deposits with Public Sector Banks**

4233. SHRI RAMASHRAY PRASAD SINGH:  
DR. (SHRIMATI K.S. SOUN-  
DARAM:

Will the Minister of FINANCE be pleased to state:

(a) whether the deposits with public sector banks have dwindled during last six months;

(b) if so, the reasons therefor and the steps taken to mobilise more deposits; and

(c) the deposits with each of the public sector banks from January, 1992 to Novem-